

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, JHAJJAR.

ORDER:

In compliance of the instructions contained in Hon'ble High Court letter Nos. 120/RG/Spl./Misc. dated 03.01.2022 and 123/RG/Spl./ Misc. Dated 08.01.2022 as well as Government of Haryana order bearing Nos. DMC-SPO-2020/863 dated 26.01.2022, the prevailing COVID-19 situation in District Jhajjar has been reviewed today i.e. 06.02.2022.

In consultation with the Hon'ble Administrative Judge of Jhajjar Sessions Division, District Administration, Jhajjar and on the requests of Bar Associations functioning in this Sessions Division and on perusal of the media bulletin issued by the Govt. of Haryana dated 05.02.2022 on COVID-19, it is decided that all the Judicial Officers shall hold their respective Courts physically from 07.02.2022 daily on all working days and shall take up all category of cases for hearing. The Judicial Officers/Officials are directed to strictly adhere to health advisories /guidelines issued from time to time by the Central Government, Government of Haryana, Hon'ble Punjab and Haryana High Court and by this office and take all precautionary measures i.e. to maintain safe social distancing, use of masks, hand sanitizers etc. while performing their duties. It is also ensured that while Advocates/litigants etc. appearing in the Courts, should wear face masks, use hand sanitizers and maintain social distancing. However, in case of new filing of cases and applying for the certified copies etc., the same be put up on the very next day before the Officer concerned and it should be kept in sanitizer/UV box for whole of the day for sanitization purpose by the officials deputed in Suvidha Center at Jhajjar and Sub Division at Bahadurgarh. In emergent cases, the same should be filed upto 12.00 pm of the day and the same will be put up before the concerned officer at 02.00 pm after putting the same into sanitizer/UV box for at least 02.00 hours for safety purpose.

All concerned be informed accordingly.

Dated: 06.02.2022

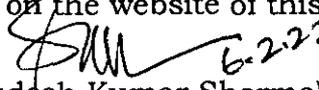

(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar. *6/2/22*
6/2/22

Endst. No. 1895-1919

Dated. 06/02/2022

Copy forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. The Special Secretary to Hon'ble Administrative Judge of Jhajjar Sessions Division, Punjab and Haryana High Court, Chandigarh.
3. All the Judicial Officers posted in this Sessions Division including Principal Judge, Family Court, Jhajjar.
4. The Deputy Commissioner, Jhajjar.
5. The Superintendent of Police, Jhajjar.
6. The Civil Surgeon, Jhajjar.
7. The District Attorney, Jhajjar.
8. The Superintendent, District Jail, Jhajjar.
9. The President, Bar Associations, Jhajjar and Bahadurgarh.
10. Incharge Filing Section/Reader/Ahlmads of the court of undersigned.
11. System Officer/SA to upload the order on the website of this office.


(Sudesh Kumar Sharma),
District & Sessions Judge,
Jhajjar. 